

the legal services committee and programme
SCHEDULE

| Post | Scale |
|--|--|
| State Authority | |
| 1. Joint Secretary] ² 1 | 3,700-5000/- (Bihar Superior Judicial Service) |
| 2. Assistant Registrar 1 | 3,000-4,500/- (Bihar Judicial Service) |
| 2A. Assistant Registrar (Judicial)] ³ | |
| 3. Senior P.A. 2 | 2,000-3,500/- |
| 4. P.A. 1 | 1,500-2,750/- |
| 5. Section Officer 2 | 2,000-3,500/- |
| 6. Assistant 8 | 1,500-2,750/- |
| 7. Typist 2 | 1,320-2040/- |
| 8. Routine Clerk 2 | 975-1,540/- |
| 9. Treasury Sarkar 1 | 825-1,200/- |
| 10. Driver 2 | 950-1,500/- |
| 11. Night Guard 1 | 775-1,025/- |
| 12. Peon 8 | 775-1,025/- |
| 13. Sweeper 1 | 775-1,025/- |
| High Court Legal Services Committee | |
| 1. Joint Registrar 1 | 3,700-5000/- |

1. *Subs. vide* Section 2 of Amdt. Rules, 2011, dt. 12.10.2011
2. *Subs. vide* Section 5(1) of Amdt. Rules, 2001, dt. 11.8.2001.
3. Added vide Section 5(2) *ibid*.

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|--------------------|--------|---|---------------|
| 2. Section Officer | | 1 | 2,000-3,500/- |
| 3. P.A. | | 1 | 1,500-2,750/- |
| 4. Assistant | | 4 | 1,500-2,750/- |
| 5. Typist | | 1 | 1,320-2040/- |
| 6. Routine Clerk | | 1 | 975-1,540/- |
| 7. Treasury Sarkar | | 1 | 825-1,200/- |
| 8. Peon | | 2 | 775-1,025/- |
| 9. Sweeper | | 1 | 775-1,025/- |

District Legal Services Authority

| | | | |
|------------|--------|---|---------------|
| 1. Clerk | | 1 | 1,200-1,800/- |
| 2. Typist | | 1 | 1,200-1,800/- |
| 3. Peon | | 1 | 775-1,025/- |
| 4. Sweeper | | 1 | 775-1,025/- |

Sub-divisional Legal Services Committee

| | | | |
|---------------------|--------|---|---------------|
| 1. Clerk-cum-Typist | | 1 | 1,200-1,800/- |
| 2. Peon | | 1 | 775-1,025/- |
| 3. Sweeper | | 1 | 775-1,025/- |

The Bihar State Legal Services Authority (Amendment) Rules, 2001

No.C/LA-12/2000/2705/J, dated 11 August, 2001—In exercise of the powers conferred by Section 28 of the Legal Services Authority Act, 1987 (Act 39 of 1987), the Governor of Bihar, in consultation with the Hon'ble Chief Justice of the High Court of Judicature at Patna, is pleased to make the following Amendments in the Bihar State Legal Services Authority Rules, 1996.

1. Short title, extent and commencement.—(1) These Rules may be called the Bihar State Legal Services Authority (Amendment) Rules, 2001.

(2) It shall extend to whole of the State of Bihar.

(3) It shall come into force on such date as the State Government may, by Notification published in the Official Gazette, appoint.

2. Amendment of Rule 3(1)(n) and Rule 5(1).—The words "in Supertime scale" used in Rule 3(1)(n) and Rule 5(1) are *deleted* hereby.

3. Addition of a proviso after Rule 4(1).—The following proviso shall be *added* after Rule 4(1):—

"Provided that the Executive Chairman, in the event of the Member Secretary being absent or unable to act, may authorise the Joint Secretary to exercise or discharge all or any of the powers or functions of the Member Secretary".

4. Amendment of Rule 16.—The words and figures "Rs. 12,000/-" used in Rule 16 shall be *substituted* by the words and figures "Rs. 25,000/-"

5. Amendment of Schedule of the Rules, 1996.—(1) The words "Joint Registrar" used in Schedule under heading State Authority, post, Sl. No.2 are *substituted* by the words "Joint Secretary."

(2) The post of Assistant Registrar (Judicial) shall be *added* in Schedule next to the post at Sl. No.2 as Sl. No. 2A.

Bihar State Legal Services Authority (Amendment) Rules, 2009]¹

No. C/LA-2/2007/3881/J-3881/J, dated 24th September, 2009—In exercise of the powers conferred by Section 28 of Bihar State Legal Services Authorities Act, 1987 (Act 39 of 1987) the Governor of Bihar in consultation with the Chief Justice of the High Court of Judicature at Patna, is pleased to make the following Rules namely;—

1. Short title extent and Commencement.—(i) These Rules may be called the Bihar State Legal Services Authority (Amendment) Rules, 2009.

(ii) It shall extend to the whole of the State of Bihar.

(iii) It shall come into force at once.

2. Amendment of Rule 16.—The Words and figures "Rs. 25,000/-" used in Rule 16 will be *substituted* by the words and figures "Rs. 50,000/-".

Bihar State Legal Services Authority (Amendment) Rules, 2009

No. C/LA-2/2007/4030/J, dated 9th October, 2009—In Notification No. 3881/J, dated 24 September, 2009 issued by Law Department, Government of Bihar "Bihar State Legal Services Authority Act, 1987" should be read as "Legal Services Authority Act, 1987" and "make the following Rules namely" should be read as "make the following amendment in Bihar State Legal Services Authority Rules, 1996".

2. In para 2 of Notification the "Amendment of Section 16" should be read as "Amendment of Rule 16".

3. The rest part of the Notification shall be the same.

Bihar State Legal Services Authority (Amendment) Rules, 2011]²

Notifn. No. C/LA-2/2007/7622/J, dated 12th October, 2011.—In exercise of the powers conferred under Section 28 of the Legal Services Authority Act, 1987 (Act No. 39 of 1987) the Governor of Bihar in consultation with the Chief Justice of the High Court of Judicature, Patna is pleased to make the following rules namely:—

1. Published in Bihar Gazette (Ex. ord.) No. 493, dt, 24.9.2009.

2. Published in Bihar Gazette (Ex. ord.) No. 579, dt, 13.10.2011.

1. Short title, extent and commencement.—(1) These Rules may be called the Bihar State Legal Services Authority (Amendment) Rules, 2011.

(2) It shall extend to the whole of the State of Bihar.

(3) It shall come into force at once.

2. Amendment of Section 16.—The words and figures "Rs. 50,000 (Fifty Thousand)" used in Rule 16 shall be *substituted* by the words and figures "Rs. 1,00,000 (One Lakh)".

Bihar State Legal Services Authority (Amendment) Rules, 2013]¹

Notification No. C/LA-2/2007/4744/J, dated 1st July, 2013.—In exercise of powers conferred under Section 28 of The Legal Services Authorities Act, 1987 (Act 39 of 1987) the Government of Bihar, in consultation with Hon'ble the Chief Justice of the High Court of Judicature at Patna, is pleased to make the following rules to amend The Bihar State Legal Services Authority Rules, 1996 :—

1. Short title and Commencement.—(1) These Rules may be called The Bihar State Legal Services Authority (Amendment) Rules, 2013.

(2) It shall come into force at once.

2. Clause (f) of Rule 2 of the said Rules, 1996 shall be *substituted* by the following:—

"(f) "Secretary" means the Member Secretary of the State Legal Services Authority or Secretary to the High Court Legal Services Committee or Secretary of the District Legal Services Authority as the case may be."

3. Clause (b) of sub-rule (1) of Rule 3 of the said Rules, 1996 shall be numbered as sub-clause (i) of clause (b) and the following new sub-clause (ii) shall be added thereafter.

"(ii) Chairperson of Patna High Court Legal Services Committee- *Ex-Officio* Member.

4. Clause (g) of sub-rule (1) of Rule 3 of the said Rules, 1996 shall be *substituted* by the following:—

"(g) (i) The Chairman of the Scheduled Castes Commission- *Ex-Officio* Member.

(ii) The Chairman of the Scheduled Tribes Commission-*Ex-Officio* Member
(iii) The Chairman of the Mahadalit Commission-*Ex-Officio* Member."

5. Rule 8 of the said Rules, 1996 shall be *substituted* by the following:—

"8 *Appointment of the Secretary to The High Court Legal Services Committee.*—A person shall not be qualified for appointment as Secretary to the High Court Legal Services Committee unless he is an officer of the High Court not below the rank of Joint Registrar.

1. Published in Bihar Gazette (Ex. ord.) No. 510, dated 3rd July, 2013.